

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11457/2024
[Arising out of impugned final judgment and order dated 26-02-2024
in A482 No. 1675/2024 passed by the High Court of Judicature at
Allahabad, Lucknow Bench]

AYUSH TANDON & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 173157/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 173156/2024 - EXEMPTION FROM FILING O.T.)

Date : 20-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Dinesh Dwivedi, Sr. Adv.
Mr. Krishnam Mishra, Adv.
Mr. Nishant Singh, AOR

For Respondent(s) Mr. Shaurya Sahay, AOR
Mr. Aditya Kumar, Adv.
Ms. Ruchil Raj, Adv.
Mr. Ajay Kumar Prajapati, Adv.
Ms. Rachana Chakravarti, Adv.
Mr. Rishabh Gautam, Adv.

Mr. Yatharth Singh, Adv.
Mr. Ramesh Kumar Tiwari, Adv.
Mr. Dinesh Kumar, Adv.
Mr. Ajay Kumar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

On the request made by learned counsel for respondent

No.2, list the matter tomorrow i.e. 21.05.2025.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)